

more than Rs. 35 lakhs collected by Government as excise duty on their hosiery goods; and

(c) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA). (a) M/s. William Industries are manufacturing Nylon socks which are chargeable to nil rate of duty under Central Excise Tariff. Thus there is no question of evasion of central excise duty by them.

(b) and (c) M/s. William Industries had preferred two refund claims for Rs. 40,07,370.86 paid by them as central excise duty during the period March, 1975 to September, 1980. Both the claims were rejected by Assistant Collector against which the said company preferred revision application directly to Central Government. The same were finally dismissed by Customs, Excise and Gold Control Appellate Tribunal-1 on the ground of direct submission of the petitions to the central government against Assistant Collector's orders.

#### **Ahadis ke Madhyam se Islam ka Adhyayan**

3579. DR. MOHD. HASHIM KIDWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Hindi book 'Ahadis Ke Madhyam se Islam Ka Adhyayan' which is a translation of an English book had been published from Delhi;

(b) whether it is also a fact that the said book contains highly objectionable material and that in it slanderous attacks have been made against Islam, its teachings and the prophet;

(c) what action has been taken by Government against the author, translator, printer and publisher of this book; and

(d) whether it is a fact that in Delhi there is a particular group which is con-

sistently engaged in such objectionable activities; if so, what remedial measures Government propose to undertake against this group and its activities?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c) The Delhi Police have seized some printed papers having a title 'Ahadis Ke Madhyam se Islam Ka Adhyayan' from a book-binder's shop. A case under Section 295-A IPC was registered and three persons including the printer and the publisher were arrested by the Police.

(d) No such group has come to the notice of the Government.

#### **Jain-Banerjee Committee Report on November, 1984 Delhi riots**

3580. SHRI ATAL BIHARI VAJPA-YEE: Will the Minister of HOME AFFAIRS be pleased to state whether the Jain-Banerjee Committee has directed the Delhi Police to register cases against some persons on the basis of evidence and affidavits, implicating them in the 1984 Delhi riots; if so, what are the names of such persons and what follow-up action has so far been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): Jain-Banerjee Committee requested the Delhi police for registration and investigation of two complaints. In one complaint 9 persons were named and in the other no name was maintained. The names mentioned in the complaint are as follows:—

S/Shri

1. Sajjan Kumar
2. Nathu Pradhan
3. Brahma Nand Gupta
4. Jai Bhagwan
5. Udal
6. Rajinder